

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 171/MP/2024

Subject : Petition under section 79 (1) (f) of Electricity Act, 2003, read with Regulation 1.5(iv) of the IEGC, 2010 read with Rule 3 of the Electricity (Promotion of Generation of Electricity from Must-Run Power Plant) Rules, 2021 and Regulation 65 (1) of the CERC (Conduct of Business) Regulations, 2023 inter alia seeking compensation for breach of the Must-Run status accorded to the Petitioner's 2x10 MW (AC) solar PV power project with 8MWhr BESS (battery energy storage system) at Attam Pahad and Dolly Gunj Sites at South Andaman.

Petitioner : NLC India Limited

Respondent : Electricity Department, Andaman

Date of Hearing : **23.12.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, NLCIL
Shri Aashwyn Singh, Advocate, NLCIL
Shri Murugan A., NLCIL
Shri Tamil Selvan P., NLCIL
Shri Divya Prakash, NLCIL
Ms. Preethi CC, NLCIL

Record of Proceedings

The matter was called out through a virtual hearing.

2. During the hearing, the learned counsel for the Petitioner submitted that since pleadings in the matter have been completed, the order in the petition may be reserved.
3. The Commission, however, observed that keeping in view the grid stability, tripping and curtailments in Andaman, it would be necessary to obtain a report from Grid India, being the designated agency, in this regard. In response, the learned counsel for the Petitioner pointed out that a report of the CEA, on the said issue, is available on record. He, however, had no objection to the Commission calling for a separate report from Grid India.
4. Accordingly, the Commission, after hearing the learned counsel for the Petitioner, directed as follows:
 - a. *Registry is directed to serve a copy of the Petition and pleadings made therein, to Grid India and in furtherance, Grid India to undertake a detailed study in accordance with the APTEL Judgment dated 2.8.2021, in Appeal No. 197 of 2019, along with IA No. 1706 of 2019, in the matter of National Solar Energy Federation of India (NSEFI) vs. TNERC, in order to determine whether the curtailment was intentional on the part of the Respondent or occurred due to grid security considerations. The report of this study shall be submitted to the Commission by **13.3.2026**.*



b. Both parties to cooperate and assist Grid India in conducting the said study.

5. In the above background, the Petition shall be listed for hearing on **24.3.2026**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

